

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EZHIL CHEMICAL PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor EZHIL CHEMICAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 23/12/1988
3.	Authority under which corporate debtor is incorporated / registered RoC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U24294TN1988PTC016660
5.	Address of the registered office and principal office (if any) of corporate debtor NO. 2 SIRUNANGAI MAIN ROAD NARIMANAM PO, NAGAPATTINAM DIST – 611002
6.	Insolvency commencement date in respect of corporate debtor September 20, 2022 order received on September 23, 2022
7.	Estimated date of closure of insolvency resolution process March 22, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Tharuvai Ramachandran Ravichandran IBBI/IPA-002/IP-N00241/2017-2018/10692
9.	Address and e-mail of the interim resolution professional, as registered with the Board G3, Block II, Shivani Apartments, 40 East Coast Road, Thiruvanniyur, Chennai 600041 trravichandran@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 27, Third Floor, 15 Kasturibai Nagar First Main Road, Adyar (above PNB), Chennai 600020 ezhilchemcirp@gmail.com
11.	Last date for submission of claims October 7, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://www.ibbi.gov.in/home/downloads Physical Address: same as above in point 10

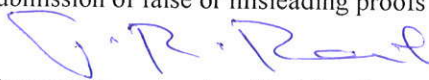
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ezhil Chemical Private Limited on September 20, 2022 (Order received on September 23, 2022).

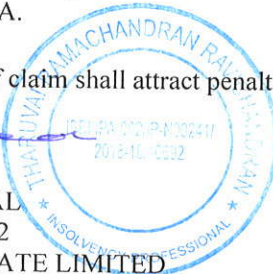
The creditors of Ezhil Chemical Private Limited are hereby called upon to submit their claims with proof on or before October 7, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Tharuvai Ramachandran Ravichandran
INTERIM RESOLUTION PROFESSIONAL
IBBI/IPA-002/IP-N00241/2017-2018/10962
In the matter of EZHIL CHEMICAL PRIVATE LIMITED



Chennai
23rd September, 2022